

14

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 76/2000

New Delhi, this the 24th day of November, 2000

Hon'ble Sh. S.A.T. Rizvi, Member (A)

Sh. Balwan Singh,
S/O Sh. Ram Chander
Employed as a Sorter Post Man in the
P.O. Market Road,
R/O Q.No.13 (T-II) Dev Nagar,
New Delhi. Applicant.
(By Advocate: Sh. B.Krishan)

VERSUS

1. Union of India through
Director General
Dept. of Posts,
Dak Bhawan, New Delhi-1.
2. Chief Post Master General,
Delhi Circle,
Dept. of Posts,
Office of the Chief Post Master General,
Delhi Circle, New Delhi.
3. The Estate Officer,
(Asstt. Post Master General),
Dept. of Posts,
Office of the Chief Post Master General,
Delhi Circle, New Delhi.

.... Respondents.
(By Advocate Sh. H.K.Gangwani)

O R D E R (ORAL)

Heard the learned counsel on either side.

2. The learned counsel for the applicant has produced a copy of the order passed by this Tribunal in OA-460/2000 in Devender Singh Vs. Union of India & Ors. In para 4 of this order, a reference to Hon'ble Supreme Court's order dated 6.9.2000 (CWP-1301-4/90) - Union of India & Ors. Vs. Rasila Ram has been made which lays down that this Tribunal has no jurisdiction in the matter. Accordingly, the application is dismissed for want of jurisdiction.

d

15

(2)

3. The applicant will retain the liberty to move an appropriate forum, if so advised and in accordance with law. No costs.

S A T Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/